



പതിനാലാം കേരള നിയമസഭ

**ചട്ടങ്ങൾ സംബന്ധിച്ച സമിതി
(2016-2019)**

രണ്ടാമത് റിപ്പോർട്ട്

(ഒന്നാമത് റിപ്പോർട്ടിന്മേലുള്ള അന്തിമ റിപ്പോർട്ട്)

(2018 ഏപ്രിൽ 3-ാം തീയതി മേശപ്പാറയ്ക്കുവെച്ചത്).

കേരള നിയമസഭാ സെക്രട്ടേറിയറ്റ്

തിരുവനന്തപുരം

2018

പതിനാലാം കേരള നിയമസഭ

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ബോമത് റിപ്പോർട്ട്

(ഒന്നാമത് റിപ്പോർട്ടിന്മേലുള്ള അന്തിമ റിപ്പോർട്ട്)

ഉള്ളടക്കം

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സമിതിയുടെ ഘടന

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നിയമസഭാ സെക്രട്ടേറിയറ്റ്:

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3. ശ്രീ. പി. ഹരി, ഡെപ്യൂട്ടി സെക്രട്ടറി
4. ശ്രീമതി എൽ. ജ്യോതി, അണ്ടർ സെക്രട്ടറി.

റിപ്പോർട്ട്

പതിനാലാം കേരള നിയമസഭയുടെ ചട്ടങ്ങൾ സംബന്ധിച്ച സമിതി (2016-2019) 2016 ജൂലൈ മാസം 25-ാം തീയതി രൂപീകരിക്കപ്പെട്ട സമിതിയുടെ 2017 ഡിസംബർ 20-ാം തീയതി ചേർന്ന പ്രഥമയോഗത്തിലെയും 2018 മാർച്ച് 7-ാം തീയതി ചേർന്ന രണ്ടാമത് യോഗത്തിലെയും ചർച്ചയുടെയും നിഗമനങ്ങളുടെയും അടിസ്ഥാനത്തിൽ കേരള നിയമസഭയുടെ നടപടിക്രമവും കാര്യനിർവ്വഹണവും സംബന്ധിച്ച ചട്ടങ്ങളിൽ ചില ഭേദഗതികൾ നിർദ്ദേശിച്ചുകൊണ്ടുള്ള സമിതിയുടെ ഒന്നാമത് റിപ്പോർട്ടിന് 2018 മാർച്ച് 7-ാം തീയതി അന്തിമരൂപം നൽകുകയും ആയത് 2018 മാർച്ച് 12-ാം തീയതി സഭയുടെ മേശ്പുറത്തുവയ്ക്കുകയും ചെയ്തിരുന്നു.

2. ചട്ടങ്ങൾ സംബന്ധിച്ച സമിതിയുടെ ഒന്നാമത് റിപ്പോർട്ടിലെ ശുപാർശകളിന്മേൽ ഭേദഗതി നിർദ്ദേശിച്ചുകൊണ്ട് ശ്രീ. കെ. എൻ. എ. ഖാദർ, ശ്രീ. മഞ്ഞളാകുഴി അലി, ശ്രീ. എം. ഉമ്മർ, ശ്രീ. വി. പി. സജിന്ദ്രൻ, ശ്രീ. അനൂപ് ജേക്കബ്, ശ്രീ. വി. ഡി. സതീശൻ എന്നീ അംഗങ്ങൾ നൽകിയിരുന്ന നോട്ടീസുകൾ സമിതിയുടെ 2018 മാർച്ച് 27-ാം തീയതി ചേർന്ന യോഗത്തിൽ പരിഗണിക്കുകയും താഴെപ്പറയുന്ന ഭേദഗതികളോടെ സമിതിയുടെ രണ്ടാമത് റിപ്പോർട്ടിന് അംഗീകാരം നൽകുകയും ചെയ്തു.

(i) ടെലഗ്രാമിനു പകരം അംഗങ്ങൾക്ക് അറിയിപ്പ് SMS ആയോ മറ്റ് ഇലക്ട്രോണിക് മാധ്യമങ്ങളിലൂടെയോ നൽകുന്നതിനായി ചട്ടം 3-ന് നിർദ്ദേശിച്ചിരുന്ന ഭേദഗതിയിൽ സമൂഹമാധ്യമങ്ങളിലൂടെയും ഇപ്രകാരം അറിയിപ്പ് നൽകുന്നതിനുതകമാറ് ചട്ടത്തിൽ വ്യവസ്ഥ ചെയ്യണമെന്ന് സമിതി ശുപാർശ ചെയ്യുന്നു.

(ii) വെള്ളിയാഴ്ചയല്ലാതെ മറ്റേതെങ്കിലും ദിവസം അനുദ്യോഗികാംഗങ്ങളുടെ കാര്യം പരിഗണിക്കുവാൻ സ്പീക്കർ തിരുമാനിക്കുന്ന സാഹചര്യങ്ങളിലും അതിനായി നീക്കിവയ്ക്കേണ്ട സമയം രണ്ടു മണിക്കൂർ ആയി പരിമിതപ്പെടുത്തുന്നതിനായി ചട്ടം 20-ന്റെ ക്ലിപ്തനിബന്ധനയിൽ ആനുഷംഗികമായ ഭേദഗതി വരുത്തണമെന്നും സമിതി ശുപാർശ ചെയ്യുന്നു.

(iii) ചോദ്യങ്ങൾ ഓൺലൈനായും സ്വീകരിക്കുന്നതിനായി ചട്ടം 28-നു നിർദ്ദേശിച്ചിരുന്ന "either in writing or online" എന്ന ഭേദഗതി "either in writing or submit online" എന്നു മാറ്റാൻ സമിതി ശുപാർശ ചെയ്യുന്നു.

(iv) അടിയന്തരപ്രമേയത്തിന് നോട്ടീസ് നൽകുവാൻ സമയപരിധി നിശ്ചയിക്കുന്നതിനായി ചട്ടം 51-ന് നിർദ്ദേശിച്ചിരുന്ന ഭേദഗതി തത്കാലം വരുത്തേണ്ടതില്ലെന്ന് സമിതി വിലയിരുത്തിയതിന്റെ അടിസ്ഥാനത്തിൽ ചട്ടം 51-നു നിർദ്ദേശിച്ചിരുന്ന ഭേദഗതി ഒഴിവാക്കാൻ സമിതി ശുപാർശ ചെയ്യുന്നു.

(v) 50 ലക്ഷം രൂപവരെ സർക്കാർ സഹായം ലഭിക്കുന്ന സർക്കാരിതര സംഘടനകളുടെ വാർഷിക റിപ്പോർട്ട്/ആഡിറ്റ് റിപ്പോർട്ട് സഭയുടെ മേശപ്പുറത്തു വയ്ക്കണമെന്ന് വ്യവസ്ഥ ചെയ്യുന്നതിനായി ഒരു പുതിയ ചട്ടം കൂട്ടിച്ചേർക്കാൻ നിർദ്ദേശിച്ചിരുന്നു. അപ്രകാരം പുതുതായി ചേർക്കാൻ നിർദ്ദേശിച്ചിരുന്ന ചട്ടം 166B-യുടെ ഉപചട്ടം (5)-ൽ 50 ലക്ഷം രൂപയോ അതിൽ കൂടുതലോ സർക്കാർ സഹായം ലഭിക്കുന്ന സർക്കാരിതര സംഘടനകളെയും കൂടി പ്രസ്തുത നിബന്ധനയുടെ പരിധിയിൽ കൊണ്ടുവരുന്നതിനായി "₹ 50 lakh or" എന്നത് "₹ 50 lakh or more and" എന്നു ഭേദഗതി ചെയ്യാൻ സമിതി ശുപാർശ ചെയ്യുന്നു.

(vi) അംഗങ്ങളുടെ ഹാജർ ഇലക്ഷോണിക്കലായും രേഖപ്പെടുത്തുന്നതിനായി ചട്ടം 172-നു പകരം ചേർക്കാൻ നിർദ്ദേശിച്ചിരുന്ന ഭേദഗതിയിൽ "attendance book" എന്നതിനു പകരം "attendance book maintained by the Secretary" എന്നു ചേർക്കാൻ സമിതി ശുപാർശ ചെയ്യുന്നു.

(vii) ചട്ടം 236, 238 എന്നീ ചട്ടങ്ങൾക്കു നിർദ്ദേശിച്ചിരുന്ന ഭേദഗതിയിൽ "Committee" എന്നത് "Subject Committee" എന്നു സ്പഷ്ടമാക്കണമെന്ന് സമിതി ശുപാർശ ചെയ്യുന്നു.

(viii) നിലവിൽ ചട്ടം 238-ന്റെ ഉപചട്ടം (1)(c) ആയി ചേർത്തിട്ടുള്ളതും പ്രസ്തുത ചട്ടത്തിന്റെ (2)-ാം ഉപചട്ടമായി പുനരക്കം ചെയ്യണമെന്ന് നിർദ്ദേശിക്കപ്പെട്ടിട്ടുള്ളതുമായ വ്യവസ്ഥയിൽ "rules/regulations" എന്ന് ഉപയോഗിച്ചിരിക്കുന്നിടത്തു നിന്നെല്ലാം "/regulations" എന്ന ചിഹ്നവും വാക്കും ഒഴിവാക്കണമെന്ന് സമിതി ശുപാർശ ചെയ്യുന്നു.

(ix) പുതുതായി ചേർക്കാൻ ശുപാർശ ചെയ്തിരുന്ന ചട്ടം 261B(2)(f)-ൽ "the discriminatory treatment" എന്നു ചേർത്തിരുന്നത് "any discrimination" എന്നു ഭേദഗതി ചെയ്യാൻ സമിതി ശുപാർശ ചെയ്യുന്നു.

(x) ചട്ടം 261B(3)(b)-ൽ "and useful members of the society" എന്നീ വാക്കുകൾ ഒഴിവാക്കാൻ സമിതി ശുപാർശ ചെയ്യുന്നു.

(xi) ചട്ടം 261B(3)(c)-ൽ "women" എന്നത് "women and transgenders" എന്നു ഭേദഗതി ചെയ്യാൻ സമിതി ശുപാർശ ചെയ്യുന്നു.

(xii) പുതുതായി ചേർക്കാൻ നിർദ്ദേശിച്ചിരുന്ന ചട്ടം 261J(8A)-ൽ "concerned Government Secretaries" എന്നത് "Government Secretaries concerned" എന്നു ഭേദഗതി ചെയ്യാൻ സമിതി ശുപാർശ ചെയ്യുന്നു.

3. സമിതി നിർദ്ദേശിച്ചിട്ടുള്ള ഭേദഗതികൾക്ക് ആനുകൂല്യം നൽകുന്ന ഭേദഗതികൾ ഏതെങ്കിലും ചട്ടങ്ങളിൽ ആവശ്യമുണ്ടെന്ന് കാണുന്നപക്ഷം അത്തരം ഭേദഗതികൾ ബന്ധപ്പെട്ട ചട്ടങ്ങളിൽ വരുത്തണമെന്നും സമിതി ശുപാർശ ചെയ്യുന്നു.

4. ഈ റിപ്പോർട്ടിലൂടെ സമിതി മുന്നോട്ടുവച്ച നിർദ്ദേശങ്ങൾക്കനുസൃതമായി കേരള നിയമസഭയുടെ നടപടിക്രമവും കാര്യനിർവ്വഹണവും സംബന്ധിച്ച ചട്ടങ്ങളിൽ വരുത്തേണ്ട ഭേദഗതികൾ സംബന്ധിച്ച വിശദാംശം അനുബന്ധമായി ചേർത്തിരിക്കുന്നു.

തിരുവനന്തപുരം,
2018 മാർച്ച് 27.

പി. ശ്രീരാമകൃഷ്ണൻ,
കേരള നിയമസഭാ സ്പീക്കർ &
എക്സ-ഓഫീഷ്യോ ചെയർമാൻ,
ചട്ടങ്ങൾ സംബന്ധിച്ച സമിതി.

ANNEXURE

AMENDMENTS PROPOSED TO THE RULES OF PROCEDURE AND
CONDUCT OF BUSINESS IN THE KERALA LEGISLATIVE
ASSEMBLY BY THE RULES COMMITTEE (2016-2019)
VIDE ITS SECOND REPORT

1. *Amendment to Rule 3*

In the proviso to rule 3, for the words "by telegram" the words "by Short Message Service (SMS) or any other electronic media including social media" shall be substituted.

2. *Amendment to Rule 12*

In rule 12, for the figures and symbol "8.30" the figures and symbol "9.00" shall be substituted in both the places and for the figures and symbol "1.30" the figures and symbol "2.00" shall be substituted.

3. *Amendment to Rule 20*

In rule 20,

(i) the words "and a half" shall be deleted;

(ii) in the third proviso, the words "and a half" shall be deleted.

4. *Amendment to Rule 28*

In rule 28, for the words "in writing" the words "either in writing or submit online" shall be substituted.

5. *Amendment to Rule 40*

In sub-rule (2) of rule 40, for the words "two rounds" the words "not more than three rounds" shall be substituted.

6. *Amendment to Rule 47*

In sub-rule (2) of rule 47, for the words "If an answer to a question is an interim reply, the final reply" the words "If an answer to a question is not given in time as specified in sub-rule (1) or if the given answer is an interim reply, the reply or final reply, as the case may be," shall be substituted.

7. *Amendment to Rule 55*

In rule 55, for the figures and symbol "12.30" the figures and symbol "1.00 " shall be substituted.

8. *Amendment to Rule 56*

In rule 56, for the figures and symbol "2.30" the figures and symbol "3.00 " shall be substituted.

9. *Amendment to Rule 69*

In sub-rule (5) of rule 69, for the words "circulated in the same manner", the words "copies circulated among the members before the date of introduction of the Bill." shall be substituted.

10. *Amendment to Rule 70*

In sub-rule (4) of rule 70, for the words "two motions" the words "one motion" shall be substituted.

11. *Amendment to Rule 143*

In sub-rule (2) of rule 143, for the word, figures and symbol " at 1.30 p.m. " the words, figures and symbol "at 2.00 p.m. or on completion of the discussion thereon, whichever comes later," shall be substituted.

12. *Amendment to Rule 153*

In sub-rule (2) of rule 153, for the word, figures and symbol "at 1.30 p.m" the word, figures and symbol "at 2.00 p.m." shall be substituted.

13. *Insertion of new Rules 166A and 166B*

After the rule 166, the following new marginal headings and rules shall be inserted, namely:—

"Time Limit for Laying of regulations, rules, sub-rules, bye-laws etc.

166A. All regulations, rules, sub-rules, bye-laws etc., referred under sub-rule (1) of rule 166 shall be made available for laying before the Assembly at the earliest and in any case not later than two months from the date of issuance of the same. In case, any department fails to furnish any such documents within this specified time, the Minister concerned shall lay on the Table, a statement showing the reasons thereof for such delay along with the rules, sub-rules, bye-laws etc.

Laying of annual report/audit report of Companies/Autonomous bodies/ Board/Corporation etc. on the Table

166B(1) The annual report/audit report of Companies/Autonomous bodies/Board/Corporation etc., shall be laid on the Table of the House within the time specified in the appropriate Acts or Rules.

(2) The concerned provision of the Act or Rules under which the annual report/audit report is being laid on the Table shall be specified in the preface of the report so laid.

(3) The annual report/audit report of all Companies/Autonomous bodies/ Board/Corporation etc., unless otherwise specified in any Act or Rules in this regard, shall be laid on the Table of the House within nine months after the completion of the financial year. In case, any department fails to lay the annual report/audit report within the specified time, the reason thereof shall be laid along with annual report/audit report on the Table of the House by the Minister concerned not later than thirty days after the expiry of the time so specified or at the commencement of next session of the assembly whichever comes later.

(4) The Autonomous bodies which are bound to lay annual reports alone shall lay the same on the Table of the House within six months after the expiry of the financial year.

(5) The annual report and audit report of the non governmental organizations receiving one-time grant-in-aid of ₹ 50 lakh or more and those receiving recurring grant-in-aid of ₹ 25 lakh or more from the State Government, shall be laid on the Table of the House within six months after the expiry of the financial year.”

14. *Amendment to Rule 172*

For rule 172, the following rule shall be substituted, namely:—

“172. A Member other than the Speaker, the Deputy Speaker, the Chief Minister, the Ministers, the Leader of Opposition and the Government Chief Whip shall record his attendance on the days of sittings of the Assembly either marking in attendance book maintained by the secretary or electronically and if any such member failed to record his attendance on any day, he shall be presumed to have been absent from the Assembly on that day.”

15. *Amendment to Rule 236*

In rule 236,—

(i) in sub-rule (5), the following words shall be added at the end, namely:—

“The Subject Committee shall examine whether the reason thereof, put forth for the delay in furnishing the action taken statement is satisfactory.”;

(ii) in sub-rule (6), the following shall be added at the end, namely:—

“If any of the government department fails to lay the Annual Performance Report in time, the same shall be laid on the Table by the Minister concerned along with a statement showing the reason thereof, for the delay, at the earliest. The Subject Committee shall examine whether the reason thereof, put forth for the delay in furnishing the Annual Performance Report is satisfactory.”

16. *Amendment to Rule 238*

In rule 238,—

(i) in the second proviso to sub-rule (1), the following shall be added at the end, namely:—

“In case if any government department fails to do so in time, the reason thereof shall be furnished to the Subject Committee and the Subject Committee shall examine whether the reason given in the delay statement is reasonable.”;

(ii) the existing provision given as item(c) to sub-rule (1) shall be re-numbered as sub-rule (2) of rule 238;

(iii) in sub-rule (2) so re-numbered vide item (ii) above, the symbol and word “/regulations” shall be deleted wherever it occurs.

17. *Amendment to Rule 239*

In rule 239,—

(i) in sub-rule (2), after the words “A Subject Committee may,” the words “if it desires to present a report to the House” shall be added;

(ii) after sub-rule (4), the following sub-rule shall be added, namely:—

“(5) Each Subject Committee may, if it desires so, present a report to Assembly on the basis of the discussion held under rule 235A.”.

18. *Amendment to Rule 243*

In rule 243, the words, “as soon as may be, after the commencement of the financial year,” shall be deleted.

19. *Amendment to Rule 245*

In rule 245, the words, as soon as may be, after the commencement of the financial year,” shall be deleted.

20. *Amendment to Rule 248*

In rule 248, the words, “as soon as may be, after the commencement of the financial year,” shall be deleted.

21. *Amendment to Rule 255*

In rule 255, the words, “shall subject to such rules as the Speaker may, in consultation with the Leader of the House prescribe,” shall be deleted.

22. *Amendment to Rule 261A*

In rule 261A and its title, for the words “Women, Children and Physically Handicapped” the words “Women, Transgenders, Children and Differently Abled” shall be substituted.

23. *Amendment to Rule 261B*

In rule 261B,—

(i) in item (a) of sub-rule (1), for the words “women and children” the words “women, transgenders and children” shall be substituted;

(ii) in item (d) of sub-rule (1), for the words “physically handicapped” the words “differently abled” shall be substituted;

(iii) in item (b) of sub-rule (2), for the words “women and children” the words and symbol “women, transgenders and children” shall be substituted;

(iv) in item (c) of sub-rule (2) for the words “women and children” the words and symbol “women, transgenders and children” shall be substituted;

(v) in item (d) of sub-rule (2), for the words “women and children” the words and symbol “women, transgenders and children” shall be substituted;

(vi) in item (e) of sub-rule (2), for the words “physically handicapped” the words “differently abled” shall be substituted;

(vii) after item (e) of sub-rule (2), the following item shall be added, namely:—

“(f) any discrimination against transgenders by the government departments and public authorities in providing education, public transport, health, social security and other services.”;

(viii) in item (a) of sub-rule (3), after the word “widows” the words “and transgenders” shall be added;

(ix) in item (b) of sub-rule (3), for the words “physically handicapped” the words “differently abled” shall be substituted and the words “and useful members of the society” shall be deleted;

(x) in term (c) of sub-rule (3), for the word “women” the words “women and transgenders” shall be substituted;

(xi) in item (e) of sub-rule (3), for the words “physically handicapped” the words “differently abled” shall be substituted;

(xii) after item (e) of sub-rule (3), the following item shall be added, namely:—

“(f) ensuring formal education and employment for the transgenders so that the community shall be brought into the mainstream.”.

24. Amendment to Rule 261 J

In rule 261 J, after sub-rule (8) the following sub-rule shall be inserted, namely:—

“(8A) (i) to examine the complaints regarding,—

(a) personal grievances due to the usage of languages other than Malayalam in the certificates, orders, minutes of meetings, letters, circulars etc., issued from the various government institutions, quasi- government institutions, public sector undertakings and such other institutions where Malayalam has been declared as official language;

(b) the non-availability of application forms and guidelines relating to the services and other benefits from government in Malayalam language,—

which may be received by the Committee directly or referred by the Speaker from time to time;

(ii) to seek report or explanation from the Government Secretaries concerned on the basis of a complaint under clause (i) or otherwise;

(iii) to suggest remedial measures on matters contained in any or all of such complaints;”.

25. *Amendment to Rule 304*

In sub-rule (3) of rule 304, for the word “eight” the word “four” shall be substituted.

26. *Amendment to Fifth Schedule*

In the Fifth Schedule- Subject Committees,—

(i) The entry “Legal Metrology” under the Title Committee II—Land Revenue and Devaswom shall be deleted and the same entry shall be inserted under the Title Committee XI—Food, Civil Supplies and Co-operation just below the existing entries.

(ii) The entry “Information Technology” under the Title Committee IV—Industry and Minerals shall be deleted.

(iii) The entry “Air Transport” under the Title Committee V—Works, Transport and Communications shall be deleted.

(iv) The entry “Science and Technology (including Research)” under the Title Committee VI—Education shall be deleted.

(v) The entry “Welfare of Minorities” under the Title Committee XIV—Home Affairs shall be deleted and the same entry shall be inserted under the Title Committee IX—Local Administration, Rural Development and Housing just below the existing entries.

(vi) The entries “Information Technology”, “Air Transport”, “Science and Technology (including Research)” shall respectively be inserted under the Title Committee XIV—Home Affairs just below the entry “Parliamentary Affairs”.

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